

Minutes of the Meeting of the Commission held on 31.1.2006
in the chamber of CIC

Present:

- 1. Shri Wajahat Habibullah, CIC in chair**
- 2. Smt. Padma Balasubramanian, IC**
- 3. Dr.O.P. Kejariwal, IC**
- 4. Prof. M.M. Ansari, IC**

Joint Secretary & Registrar assisted the Commission.

The Commission approved the minutes of the meeting held on 24.1.2006 with slight modification in para 4 which will read as follows:

“The Commission discussed the newspapers reports that had misinterpreted and incorrectly reported the Commission’s Order No.CIC/C/1/2006 dated 16.1.2006 on a complaint filed by Ms. Madhu Bhaduri, who has filed a review petition which will be heard on February 8, 2006. This would be taken up after the Commission had heard the complaint of Shri Sarbjit Roy. Shri Alope Tikko and Shri Manoj Mitha who had filed their stories in Hindustan Times and Times of India may also be informed so that they could attend the hearing if they so want.”

2. The Commission took note of the action taken report submitted on the decisions taken in its meeting held on 18.1.2006.
3. The Commission directed that CIC (Appeal Procedure Rules) are not available in the Commission’s Website. NIC may be requested to make available a suitable link to all the Rules issued under the RTI Act, 2005. (Action to be taken by Shri Paul of NIC).
4. The Commission directed that the Circular containing the vacancies may include the post of Driver and provide for February15, 2006 as the last date for receiving the applications. Last date may be extended suitably in case adequate number of applications were not received.
5. The Commission directed to take up with Ministry of Personnel for delegating powers of appointment of ministerial staff such as Drivers for the cars of the Commissioners.

6. The Commission approved nomination of IC(PB) and IC(K) for attending International Conference of Information Commissioners to be held on May 21 to May 23, 2006 in Manchester.

7. The Commission noted that the progress of implementation of Right to Information Act, 2005 has not been up to the mark. The Commission may hold one hour discussion with the Secretaries of all the Ministries/Departments/Major Public Authorities for impressing upon them need for implementing the Right to Information Act in letter and spirit. It was decided that in the forenoon of February 20, 2006, Ministries allotted to IC (PB) may be taken up while in the afternoon, Ministries allotted to IC (K) may be taken up. In the forenoon of 23rd February, 2006, Ministries allotted to IC(A) while in the afternoon Ministries allotted to IC(T) may be taken up. Ministries allotted to CIC may be taken up in the forenoon of February 24th , 2006. (Action to be taken by DS(B)).

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